CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.128/06

Monday this the 6th day of March 2006

CORAM:

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER

- 1. Employees' Provident Fund Pensioners' Association, Kerala, represented by its Secretary CV Gopinathan Nair, "Krishnendu", T.C.No.4/695, Kowdiar, Trivandrum.
- G.Raghunathan,
 Regional Provident Fund Commissioner (Rtd.),
 "Krishnendu", T.C.No.4/695, Kowdiar, Trivandrum.

... Applicants

(By Advocate Mr.C.S.G.Nair)

Versus

- Union of India represented by the Secretary, Ministry of Labour, New Delhi – 1.
- Central Board of Trusties, Employees' Provident Fund, New Delhi – 1 represented by its Chairman.
- 3. Central Provident Fund Commissioner, New Delhi 66.
- 4. The Regional Provident Fund Commissioner I, Trivandrum 4.
- M/s.Oriental Insurance Company Ltd., represented by Senior Divisional Manager, Divisional Office No.1, Jeevan Vihar, 3rd Floor, Parliament Street, New Delhi – 1.

...Respondents

(By Advocate Mr.George Joseph, ACGSC)

This application having been heard on 6th March 2006 the Tribunal on the same day delivered the following :

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

When the matter came up for hearing today, counsel for the applicants submitted that after the filing of the O.A the relief has been granted and he would like to withdraw the O.A. Permission is granted. The O.A is dismissed as withdrawn. No order as to costs.

(Dated the 6th day of March 2006)

GEORGE PARACKEN JUDICIAL MEMBER SATHI NAIR VICE CHAIRMAN

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